

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

107. IA(I.B.C)/3531(MB)2024 IA(I.B.C)/3530(MB)2024
IA(I.B.C)/3513(MB)2024 IA(I.B.C)/3535(MB)2024 C.P. (IB)/973(MB)2021

IN THE MATTER OF

Sougat Samiran Ghosh

VS

Debtone Corporate Advisory Private Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicants: Adv. Maulik Chokshi. (VC)

For the Respondent:

ORDER

IA 3531/2024:- The prayer in the present IA is for taking on record the Preliminary Report and Asset Memorandum Report. The same are taken on record. IA **disposed of**.

IA 3530/2024- The prayer in the present IA is for taking on record the Stakeholders Consultation Committee Report. The same is taken on record. IA **disposed of**.

IA 3513/2024:- The prayer in the present case is for taking on record the progress report up to March 2024. The same is taken on record. IA **disposed of**.

IA 3535/2024:- Learned counsel for the Applicant contends that after filing the present IA, the HDFC Bank has provided all the requisite details of the suspended directors. Hence the present IA has become infructuous and the same be **disposed of** as such.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)